

IN THE NATIONAL COMPANY LAW TRIBUNAL, NEW DELHI
COURT-V

Item No.-104

Appeal No- 339/252/ND/2020

IN THE MATTER OF:

Sarvottam Granites & Marble

Vs.

ROC

....Applicant

.....Respondent

SECTION

U/s 252

Order delivered on 01.10.2020

CORAM:

SHRI ABNI RANJAN KUMAR SINHA
HON'BLE MEMBER (JUDICIAL)

SHRI K.K. VOHRA,
HON'BLE MEMBER (TECHNICAL)

PRESENT:

For the Applicant

: Ms. Teen Rani

For the Respondent

: Mr. Alok Pandey, Ld. ARoC

ORDER

Heard Ms. Teena Rani appearing for Petitioner and Mr. Alok Pandey, Ld. ARoC. None appeared on behalf of IT Department. Ld. ARoC seeks time to file the report. Prayer is allowed. Accordingly, one week's time is granted to file the report after serving advance copy upon the Ld. Counsel for the petitioner. Ld. Counsel for the IT Deptt. is also directed to file the report within one week from today. List on 28.10.2020.

Ld. Counsel for the petitioner is also directed to serve the soft copy of the petition upon the Ld. Counsel for the IT Deptt as well as Ld. ARoC through E-mail. Ld. ARoC and Ld. Counsel for the IT Deptt. are also directed to share their E-mail ID with the Ld. Counsel for the petitioner during the Course of the day.

- Sd -

(K.K. VOHRA)
MEMBER (T)

- Sd -

(ABNI RANJAN KUMAR SINHA)
MEMBER (J)